

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 608 of 2019

IN THE MATTER OF:

Sansar Chand Sharma

....Appellant

Vs.

Anurag Chandra & Ors.

....Respondents

Present:

For Appellant: Mr. Raza Abbas and Mr. Sharad Rajwanshi, Advocates

**For Respondents: Ms. Manisha Chaudhary, Mr. Himanshu Handa and
Mr. Mansumyer Singh, Advocates**

ORDER

25.07.2019: Ms. Manisha Chaudhary, learned counsel appears on behalf of Respondent No.1 prays for and granted 2 weeks time to file the reply affidavit. Rejoinder, if any, may be filed by the Appellant within 2 weeks thereof.

Post the case 'for admission (after notice)' on **29th August, 2019.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sa/sk